

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
L.P.A. No. 224 of 2018**

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The State of Jharkhand and others .... Appellants  
Versus  
Laknu Sahu .... Respondent  
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**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Appellants : Mr. Sachin Kumar, A.A.G.-II  
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**Oral Order**

**05 / Dated: 24.06.2020**

With consent of learned counsel for the appellants, hearing of this matter has been done through video conferencing.

As prayed, four weeks' time is granted to the appellants to remove the defect(s) as pointed out by the office.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

VK/A.K.Tiwari